

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2024 AT 10:30 AM**

CP (IB) No. 317/95/HDB/2022

AND

IA(IBC) 1132/2024 in CP (IB) No. 317/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

AND

Shri. P Srinivasa Rao (PSR Elecon Private Limited)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1132/2024

Learned Counsel Mr Varun Ambati, for applicant/ Financial Creditor present physically.

Proof of service filed. As per the same notice to the Personal Guarantor returned with an endorsement as “addressee left without instructions”. At request issue fresh notice by way of registered/speed post and also by way of e-mail within three days and publication be carried out in English and in vernacular language newspapers having wide circulation in the area where the respondent is residing taken within 10 days from today. Proof of publication shall be filed well before next hearing date. For appearance of the Personal Guarantor, matter adjourned to 06.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)